

registered. The Registrar recommends only those cases to DDA which are already registered with him.

**SHRI GIRDHARI LAL VYAS:** Mr. Speaker, Sir, Cooperative Housing Societies are framed to provide houses to the poor people. This is a good provision. But in major cities like Bombay, Ahmedabad, Jaipur etc. people from higher income group have formed cooperative societies. They somehow manage land at cheap rates and then sell it to the people at high cost, thus amassing huge sums of money. I would like to know whether similar practice is being followed in Delhi as well and whether similar societies have been working here too. The genuine buyers and deserving people are deprived of land or houses. Has the Government investigated the matter and tried to identify the societies in which persons of higher income group are members. Poor people are not member of these societies.

**SHRIMATI MOHSINA KIDWAI:** The societies which are registered, are supposed to follow certain rules and regulations and the Registrar keeps a perfect record whether the members belong to high income group or low income group. Only those cases are registered as Group Housing Societies which suit the set norms. The Government cannot intervene in the matter. But the primary motive of the Government is to provide land to the people of weaker sections. So far as the people of middle income and higher income groups are concerned a number of cooperatives have already been formed to take care of their interests. But so far as the Government is concerned, it gives priority to provide land and construct houses for maximum people of weaker sections. A number of developed plots have been given to the people of weaker sections in Delhi and they have constructed their houses there.

**SHRI GIRDHARI LAL VYAS:** Out of these 1200 societies how many societies have persons belonging to high income group as members?

**SHRIMATI MOHSINA KIDWAI:** I don't know which societies cater to the high in-

come group and which to the lower income group.

[English]

**SHRI VIJAY N. PATIL:** In the year 1983, some societies came into being and these were allotted land. The MP's Society is also one of them. But some people went to the court and the case is pending there. I understand that the case was being heard by Justice Pathak who is now selected to the International Court of Justice. I would like to know whether the judgement has come.

Secondly, more than 1200 societies are waiting in queue for the last six years. I had earlier requested the Minister to expedite the allotment. At that time it was felt that the allotment might be given by 19th November 1988. But it was not done. We were told that because of the price which was fixed at Rs. 450 per square metre, some revision was going on. If the revision goes upto 2000 AD, some of the members of those societies may even die and justice will not be done. Are you going to expedite the matter at least before the Lok Sabha elections and see that land is allotted to the Societies in Delhi.

**SHRIMATI MOHSINA KIDWAI:** The hon Member is asking about some particular societies. The matter is in the court. The matter is held up because we have no land with us. But now we have acquired land in Papan Kalan and the whole project is before the Delhi Urban Arts Commission.

**SHRI VIJAY N. PATIL:** But we understand that construction has already started in Papan Kalan.

**SHRIMATI MOHSINA KIDWAI:** No Please, not at all. The project is before the Delhi Urban Arts Commission. As soon as they approve the plan, we will try to give some land to the cooperative societies.

#### **Provision for new Hospitals in Second Master Plan of Delhi**

\*823. **SHRI BHADRESWAR TANTI:**

SHRI ABDUL HAMID:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any provision has been made for new hospitals in the Second Master Plan of Delhi to cater to the needs of the increasing population of Delhi; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b). The Draft Master Plan prepared by Delhi Development Authority for perspective - 2001 A.D. includes, inter-alia a proposal for reserving land for 114 hospitals of varying capacities in order to cater to the needs of the increasing population of Delhi.

SHRI BHADRESWAR TANTI: I am thankful to the hon. Minister for the reply. Lots of people are suffering in Delhi itself and there is no accommodation for patients, particularly poor patients coming from very remote places. Even for a very minor operation in the AIIMS, people have to wait for months together. The Minister has not said as to when these proposed 114 hospitals are going to be started. Also, which of the places have they selected for the proposed hospitals in Delhi? Will these hospitals be ready by this century or are we to wait till the next century?

KUMARI SAROJ KHAPARDE: There is a long list. I would just like to mention in the House that the Master Plan has been submitted. As soon as it is approved, I think we will be able to give you an exact answer on this aspect.

SHRI BHADRESWAR TANTI: I want to know whether the Ministry has taken any steps to expedite the matter. When will this Master Plan be approved? When will these hospitals be constructed and started? We do not know any details on this matter. But the people are dying and what is your commitment to the people who are suffering?

PROF. MADHU DANDAVATE: Homage. I

KUMARI SAROJ KHAPARDE: Sir, I know there are certain areas where we should really do something immediately.

I would like to mention here about Delhi.

For providing medical care facilities at the door-step of the residents of Delhi like the J.J. Colonies, the Delhi Administration has already introduced a fleet of 20 mobile dispensaries with effect from 18th February, 1989. There are 16 teams each consisting of one Medical Officer, one Nurse, one Pharmacists, one Dresser and one Attendant. Each team visit one J.J. Colony on a fixed date. In this way, nearly 120 J.J. Colonies are covered up till now. By means of this scheme, we are able to provide curative medical facilities to a population of about 15 lakhs. Each day about 100 to 150 patients are examined whenever they visit the J.J. Colonies. All the medicines requires are of course supplied free of cost to the patients as and when the teams visit J.J Colonies in Delhi.

SHRI AMAL DATTA: I am rather astounded to hear that there is a plan to build 114 hospitals in Delhi. I think that will make Delhi and the rest of the country on par and Delhi will have the same number of hospitals as in the rest of the country. What is now happening is that people are coming from 50 kms. to 60 kms. away to be treated in Delhi. When these hospitals are established, people will have to come from 1500 kms. away to be treated in Delhi. That is the situation you are going to create by this kind of unequal development of the country. I think, the Health Ministry should have a look at what kind of medical facilities are available in other parts of the country and see that there is an equalization and not concentration in Delhi. What is the Minister's reaction to this?

KUMARI SAROJ KHAPARDE: Sir, the hon. Member has asked a very genuine question. But that is only on a long-term basis. I just mentioned here about Delhi

because Delhi being the Capital of the country I thought I must give a clear picture of it.

### Wasteland Development Centres

\*824. SHRI V. TULSIRAM : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of centres set up by the Wasteland Development Board for the development of wasteland in Andhra Pradesh;

(b) the financial assistance given to the

State Government for the purpose;

(c) the areas of land developed in the State during the last two years and the amount utilised so far; and

(d) the details of the programme chalked out in this regard for the Eighth Plan period?

THE MINISTER OF TEXTILES AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAM NIWAS MIRDHA):

(a) to (d). A statement is given below.

### STATEMENT

(a) No centre has been set up by the National Wastelands Development Board in Andhra Pradesh for development of wastelands.

(b) Does not arise,

(c) The area covered under the afforestation programme and the amount utilised thereon in Andhra Pradesh during the last two years is given below:-

Year	Area Covered (In lakh hectares)	Amount Utilised (Rs. in lakhs)
1986-87	1.43	3436.01
1987-88	1.52	3172.03

In 1988-89 the total reported coverage upto March 1989 is 1.42 lakhs hectares and the outlay provided was Rs. 3538.00 lakhs.

(d) Details of programme to be taken up during the Eighth Plan period cannot be indicated at this stage. Plans are approved on a year to year basis.

[Translation]

SHRI V. TULSIRAM : Mr. Speaker, Sir, in reply to my Q. No. 747 on 26th on the same subject the hon. Minister had stated that no projects from Andhra Pradesh were pending and the 7 projects received from Andhra Pradesh had been rejected. And now in reply to part (a) of my question it has been stated that no centre has been set up

by the National Wasteland Development Board in Andhra Pradesh for development of Wastelands. Reply to part (b) is does not arise'. In which case does the question arise? Let your Government tell us what should we ask. Whichever project we may seek, whether it pertains to agriculture, industry or health your stock reply is always no. Has your Government ever responded in the positive. What does your Government want ? We may act accordingly. Our strength in the House is 30, what reply should give to the public ? What crime has been committed by the public, what is their fault ? You tell us when will you give a positive response.

SHRI RAM NIWAS MIRDHA: Mr. Speaker, Sir, the hon. Member has prefaced his supplementary question and speech with